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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 182/9/NCLT/AHM/2017


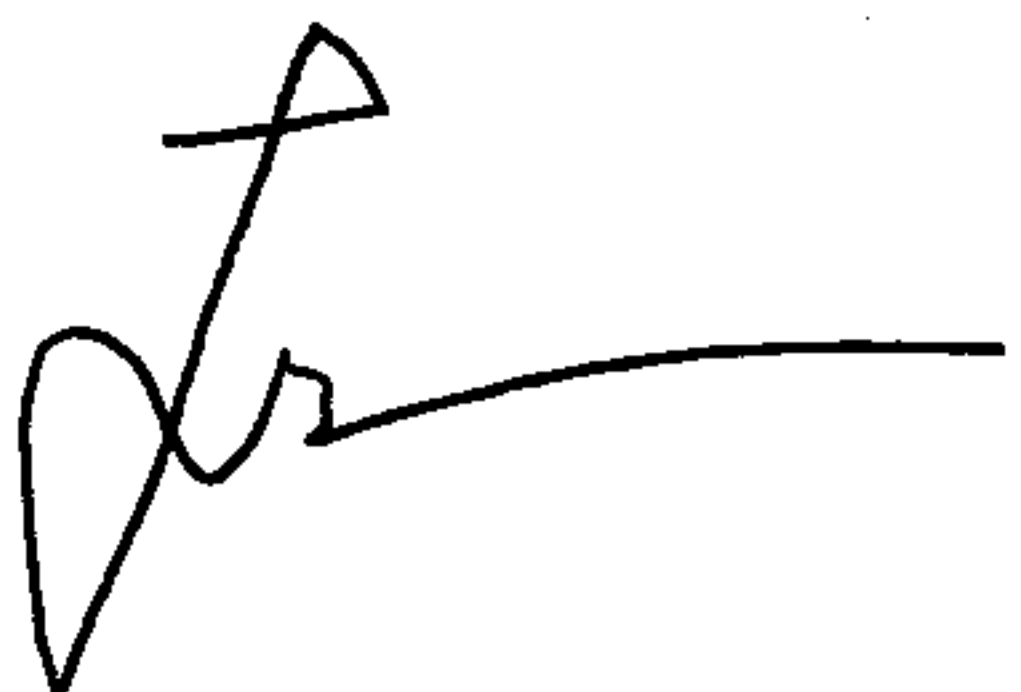
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

Name of the Company: Narindra & Narindra Steel Corporation
V/s.
Rajkamal Builders Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NIPUN SINGHVI	} Adv.	Respondent	
2.	VISHAL DAVE			
Rakesh MUKHIJA		Adv For Applicant		

ORDER

Learned Advocate Mr. Rakesh Makhija present for Operational Creditor/Petitioner.
Learned Advocate Mr. V J Dave with Learned Advocate Mr. Nipun Singhvi present
for Respondent.

At request of learned Counsel for Respondent.

List the matter on 19.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL